

[Shri V. K. Krishna Menon.] not far away from Delhi. Indian Aircraft have not resorted to any hostile action in spite of the provocation in respect of the Canberra.

As reported to the House, the Government have already made an oral protest to Pakistan about the Canberra incident. With a due sense of responsibility and having regard to the seriousness of the incident Government have deliberately refrained from making any further communication to Pakistan or taking any other action in regard to this incident until the full facts have been investigated and our Airmen interrogated, and Parliament fully informed. Government will take all such steps as are legitimate and open to them according to the practice of civilized nations to secure the cessation of these violations of our territory and to obtain redress for the premeditated and wanton attack on our aircraft.

PAPERS LAID ON THE TABLE

AMENDMENT IN DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES, 1955

THE MINISTER OF REHABILITATION AND MINORITY AFFAIRS (SHRI MEHR CHAND KHANNA): Sir, I beg to lay on the Table, under subsection (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of the Ministry of Rehabilitation Notification G.S.R. No. 393/R-Amdt. XXXI, dated the 20th March, 1959, publishing an amendment in the Displaced Persons (Compensation and Rehabilitation) Rules 1955. [Placed in Library. See No. LT-1371/59.]

REPORT OF THE INDIAN PRODUCTIVITY TEAM ON PRODUCTIVITY IN INDUSTRIES OF U. S. A., WEST GERMANY AND U. K.

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir, I beg

to lay on the Table, a copy of the Report of the Indian productivity team sponsored by the National Productivity Council of India on productivity in industries of the U. S. A., West Germany and United Kingdom. [Placed in Library. See No. LT-1372/ 59.]

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955

THE DEPUTY MINISTER OF DEFENCE (SHRI K. RAGHURAMAIAH): Sir, on behalf of Shri A. M. Thomas I beg to lay on the Table, under subsection (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications of the Ministry of Food and Agriculture (Department of Food):

- (i) Notification G.S.R. No. 432, dated the 9th April, 1959, publishing the Rajasthan Foodgrains (Restrictions on Border Movement) Order, 1959. [Placed in Library. See No. LT-1373/59.]
- (ii) Notification G.S.R. No. 450, dated the 14th April, 1959, publishing the Madhya Pradesh Foodgrains (Restrictions on Border Movement) Order, 1959. [Placed in Library. See No. LT-1374/59.]

STATEMENTS SHOWING ACTION TAKEN ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI NARAYAN SINHA): Sir, I beg to lay on the Table, the following statements showing the action taken by the Government on the various assurances, promises and undertakings given during the sessions shown against each:—

- (i) Statement No. XVI—Fourteenth Session, 1956.
- (ii) Statement No. XVII—Seventeenth Session, 1957.
- (iii) Statement No. VI—Twenty-first Session, 1958.

- (iv) Statement Mo. vi—Twenty-second Session, 1958.
- (v) Statement No. IV—Twenty-third Session, 1958.
- (vi) First Statement—Twenty-fourth Session, 1959.

[See Appendix XXV, Annexure No. 2 to 7 for (i) to (vi).]

MESSAGE FROM THE LOK SABHA
THE FINANCE BILL, 1959

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha: —

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Finance Bill, 1959, as passed by Lok Sabha at its sitting held on the 22nd April, 1959.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay the Bill on the Table.

ENQUIRY RE. CERTAIN ASSURANCE GIVEN BY GOVERNMENT

SHRI BHUPESH GUPTA (West Bengal): Sir, an assurance was given that the statement regarding the foreign exchange that was granted for five years to Shri S. P. Jain would be submitted to us. I was also written to by the Ministry. But, I do not know, Sir, why this assurance has not been fulfilled. What is the reason for delay?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARA-YAN SINHA) : I could not follow what he said.

MR. CHAIRMAN: Some assurance was given that the foreign exchange

trouble about Shri S. P. Jain, the nature of the thing, will be placed before the House.

SHRI BHUPESH GUPTA: They have written to us but they have not fulfilled the assurance. Will the hon. Minister enlighten us?

MR. CHAIRMAN: It is a continuing process. He is looking into it.

SHRI BHUPESH GUPTA: Will it continue in the same way as our foreign exchange drain is continuing?

ENQUIRY RE. NOTICE OF A MOTION FOR PAPERS

SHRI B. D. KHOBARAGADE (Bombay): Under Rule 156 of the Rules of Procedure and Conduct of Business in Rajya Sabha, I have given a notice of motion for papers regarding the closure of textile mills in Vidarbha in general and Model Mills, Nagpur in particular.

MR. CHAIRMAN: Simply because you give notice, it does not follow that you get the answer immediately. As soon as you give a notice, we send it to the Minister concerned and try to find out whether he will be able to give the information.

SHRI B. D. KHOBARAGADE: Since I gave the notice two days ago, it is time that I get the information.

MR. CHAIRMAN: And you have also been asked to state your facts more clearly.

SHRI B. D. KHOBARAGADE: I have already furnished the necessary information yesterday.

MR. CHAIRMAN: You cannot get the information so soon.

SHRI BHUPESH GUPTA (West Bengal): You have been kind enough to get it in the past. Would you kindly request your office to see as to in how many cases the Ministries have not sent a reply to you?